

FORM A
Public Announcement
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India
 (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF SHIVANSH DIAMOND PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	Shivansh Diamond Private Limited
2.	Date of Incorporation Of Corporate Debtor	28.01.2010
3.	Authority Under Which Corporate Debtor Is Incorporated / Registered	Registrar of Companies, Delhi under the Companies Act, 1956
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U51398DL2010PTC198383
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	REGD. OFFICE: 2028, Bank Street Karol Bagh Delhi DL 110005 IN
6.	Insolvency commencement date in respect of corporate debtor	10.03.2021 (Order served to IRP dated 12.03.2021)
7.	Estimated date of closure of insolvency resolution process	07.09.2021 (180 th day from the date of commencement of Insolvency Resolution Process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Naresh Kumar Munjal IBBI/PA-001/IP-P00362/2017-2018/10620
9.	Address and e-mail of the interim resolution professional, as registered with the Board	125 Second Floor , Kailash Hills, New Delhi , National Capital Territory of Delhi-110065 Email: nkmunjalcacs@yahoo.co.in Mobile:9958063399, Landline: 01149122580
10.	Address and e-mail to be used for correspondence with the interim resolution Professional	125 Second Floor , Kailash Hills, New Delhi , National Capital Territory of Delhi-110065 E-mail: ip.shivanshdimaond@gmail.com Mobile- 9958063399
11.	Last date for submission of claims	29.03.2021
12.	Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class (es) NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1.NA 2.NA 3.NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: http://ibbi.gov.in/downloadform.html Please refer Note 1 given below for applicable form(s) (b) Not Applicable

The creditors of Shivansh Diamond Private Limited are hereby called upon to submit their claims with proof on or before **29th March, 2021** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class allottees /Home Buyers in Form CA.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of the following specified forms along with documentary proof in support of their claims:

Note-1

Form B: for claims by Operational Creditors (except Workmen and employees)

Form C: for Claims by Financial Creditors

Form CA: for Claims by Financial Creditors in a Class

Form D: for Claims by a workmen and employee

Form E: for Claims by Authorized Representative of Workmen and Employees

Form F: for Claims by creditors other than financial creditors and operational creditors

Submission of false or misleading proofs of claim shall attract penalties.

CLAIMANTS SHOULD MENTION CONTACT DETAILS IN THE CLAIM FORM SO THAT ANY QUERY REGARDING THEIR CLAIM CAN BE RESOLVED PROMPTLY.

Date: 15.03.2021

Place: Delhi

Sd/- Naresh Kumar Munjal
 (Reg. No IBBI/PA-001/IP-P00362/2017-2018/10620)
 Interim Resolution Professional in the matter of
 Shivansh Diamond Pvt. Ltd